Unstarred Questions

	1	2
8.	Manipur	1
9.	Odisha	22
10.	Uttar Pradesh	3
11.	Uttarakhand	1
12.	Delhi	2
13.	Dadra and Nagar Haveli	1
	TOTAL	44

(b) and (c) The proposals made by the States Governments/ Union Territory Administrations for inclusion of castes in the list of Scheduled Castes are processed in consultation with the Registrar General of India and National Commission for Scheduled Castes, on case to case basis, as per approved Modalities.

Fixed tenure of chairperson under RCI Act

1639. SHRI P. RAJEEVE: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether as per the Rehabilitation Council of India (RCI) Act, there is a fixed tenure for the post of its Chairperson; and
 - (b) if so, the term limit for the post of Chairperson?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI PORIKA BALRAM NAIK): (a) and (b) As per the Rehabilitation Council of India Act, 1992, the Chairperson or a member shall hold office for a term of two years from the date of his appointment or until his successor shall have been duly appointed, whichever is longer.

India's share in global textile market

1640. DR V. MAITREYAN: Will the Minister of TEXTILES be pleased to state:

- (a) whether India's global textile market share is 4.5 per cent and is expected to increase to 15 per cent in two years;
- (b) if so, the steps taken to increase annual production of textile goods to \$220 billion by 2020;
 - (c) whether India needs to import 20 lakh looms;
- (d) if so, the steps taken by Government to promote local textile machinery manufacturers for processing shuttleless looms;